

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3520/2013

This the 22nd day of September, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. Guljari S/o Sh. Alladin,
R/o V.P.O. Khasba Kunderki,
Mohalla Sahdad Post Kunderki,
Tehsil Bilari (MOradabad) U.P.
2. Sohan S/o Sh. Budh San,
R/o V.P.O. Khua Kheda
Post Raja Ka Sharpur,
Tehsil Bilari, Moradabad (U.P.)
3. Ram Kumar s/o Sh. Lalman,
R/o V.P.O. Dhakiya, Near Post Raja Ka Sharpur,
Tehsil Bilari Distt. Moradabad (U.P.)

..... Applicants

(By Advocate: Mr. Yogesh Sharma)

VERSUS

1. Union of India through the General Manager,
Northern Railway, Baroda House,
New Delhi
2. The General Manager (P)
Northern Railway, Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway, Muradabad Division,
Muradabad (UP).

..... Respondents.

(By advocate: Mr. V.S.R. Krishna with Mr. A.K. Srivastava)

ORDER (ORAL)

By Hon'ble Mr. P.K. Basu, Member (A):-

When this matter was taken up for hearing, learned counsel for the parties stated that OA No. 3971/2012 which is on a similar issue and was allowed by this Tribunal vide order dated 17.07.2013 is now before the Hon'ble High Court in WP No. 6704/2013 and the same is pending as on date.

2. It is further prayed that OA No. 3224/2013 again was on the same issue which was disposed of by this Tribunal vide order dated 02.08.2016 as follows:-

"3. In the circumstances, the present O.A. is disposed of in terms of the orders dated 17.07.2013 in OA No. 3971/2012. However, the same is subject to the result of the Writ Petition pending before the Hon'ble High Court"

3. In these circumstances, the present OA is also disposed of in terms of order dated 17.07.2013 in OA No. 3971/2012 to the further stipulation that the same would be subject to the result of WP No. 6704/2013 pending before the High Court. No costs.

(Dr. B.A. Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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